

, OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 8th day of January, 2001

Contempt Application No. 19 of 1999

IN

Original Application No. 182 of 1999

CORAM:-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Ram Sanehi S/o Sri Lekhraj

R/o E-3/4, Telephone Colony,

Model Town, Bareilly.

(Sri RC Pathak, Advocate)

. . . . . Appellant

Versus

1. Ashok Kumar S/o Not Known

Chief General Manager (West)

U.P. Telecom Circle, Dehradun (U.P.).

2. U.B. Chaudhary S/o Not Known.

Telecom District Manager (TDM)

CTO Compound, Bareilly Cantt (U.P.)

3. R.A. Gupta S/o Not Known

Gupta S/o Not Known

Divisional Engineer (DE) (Phones) Rural

C/o Telecom District Manager (TDM),

CTO Compound, Bareilly Cantt (U.P.).

(Sri Amit Sthalekar, Advocate)

. . . . . Opp. Parties

O R D E R (o\_r\_a\_1) -

By Hon'ble Mr. Justice RRK Trivedi, V.C.

This application has been filed for punishing the Opp. Parties for committing contempt of this Tribunal under Section 17 of the AT Act. The direction of the Tribunal by order dated 18-2-1999 in OA No.182/99

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was to the following effect :-

"The only reasons which are required to be considered by the respondents are regarding health, status of the applicant, who is said to be suffering from hypertension and angina. The applicant may give a representation with proof of his medical status to the respondents within a week. The respondents are, therefore, directed to consider his medical status and consider him for the post at place other than hills, if the applicant is in a position to substantiate his claim that he is suffering from hypertension and angina. The respondents may pass a reasoned order on such representation of the applicant and the applicant may be allowed to remain in Bareilly till they have disposed of his representation".

2. In pursuance of the aforesaid order the respondents have passed the order dated 02-7-1999 filed as Annexure-4 to the counter affidavit, by which the order of transfer has been modified and the applicant has been posted to work as SDE at Aligarh. Thus, the order has been complied with. Considering the facts and circumstances, no contempt is made out. The application is accordingly rejected. The notices are discharged. There shall be no order as to costs.

  
Member (A)   
Vice Chairman

Dube/